

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TDL/2012

Sub: Application for grant of inter-State trading licence in Electricity to HMM INFRA LIMITED, Chandigarh.

Date of hearing : 21.6.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dalayan, Member
Shri A.S.Bakshi, Member (EO)

Applicant : HMM INFRA LIMITED, Chandigarh

Parties present : Shri J.K.Jain, HIL
Shri Saini, HIL
Shri Dinesh Sharma, HIL

Record of Proceedings

The applicant, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of Category-IV licence for inter-State trading in electricity in whole of India except the State of Jammu and Kashmir, in accordance with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (the 2009 trading regulations).

2. The Commission observed that applicant has the required net worth and current ratio as per Regulations 3 (3) of the 2009 trading regulations. However, applicant does not have liquidity ratio during the years 2008-09 to 2010-11 and as on 28.2.2012 as required under Regulation 3 (3) (b) of the 2009 trading licence regulations.

3. The representative of the applicant submitted that the applicant company will infuse the cash to maintain the liquidity ratio.

4. The Commission allowed the applicant to file on affidavit, on or before 29.6.201, any further information regarding the liquidity ratio of the applicant company.

5. Subject to above, order in the petition was reserved.

By Order of the Commission
Sd/-
(T. Rout)
Joint Chief (Law)